

## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISMY- MEMBER (TECHNICAL)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 27.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 213/252/HDB/2017
NAME OF THE COMPANY	Web Prodigies Private Limited
NAME OF THE PETITIONER(S)	Web Prodigies Private Limited
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

## **Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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## Counsel for Respondent(s):

Г	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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CA No.213/252/HDB/2017

Date of order: 27.11.2017

In the matter of Web Prodigies Private Ltd

**ORDER** 

Heard Shri Naresh Kumar Sangam, Learned Counsel for the Applicant Company.

The CA has been filed by Web Prodigies Private Limited under Section 252 of the Companies Act, 2013 for restoration of name of the Company. The Learned Counsel pressed for interim reliefs for filing of the Pending returns with the RoC. He also submitted that the Company has been functioning and filed their financial statements till 31.03.2016. Considering the prayer of the Learned Counsel, financial statements, we direct the RoC to accept the pending returns (Annual Returns and balance sheet up to 31.03.2017) and the Learned Counsel is also directed to file the statutory returns within three weeks. RoC is also directed to submit their report before the next date of hearing and the Learned Counsel has undertaken to submit an affidavit regarding issue of cash transaction post demonetization period.

Post the case on 19.12.2017.

Member (T)

Member (J)

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